BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6618 of 2025

Ankur Singh : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated August 25, 2025 (received by SEBI on August 26, 2025) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated September 18, 2025, responded to the application filed by the appellant. The appellant filed an appeal which was received by the Office of Appellate Authority on November 17, 2025. I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, vide his application dated August 25, 2025, sought the following information
 - "1. Kindly provide me details of steps and action taken by the Concerned officials in pursuance of complaint filed by the applicant vide complaint dated 23.06.2025 regarding committing the offence of illegal Dabba Trading Caused, loss to exchequer for more than 90 crores. Copy of complaint annexed.
 - 2. Kindly provide me complete details regarding the higher authority to your office, to whom reprentation/complaint can be made to the erring officials of your office who intentionally and deliberately did not take any steps and actions on abovementioned complaint"
- 3. **Reply of the Respondent** The respondent, in response to query no. 1 in the application, informed that the appellant's complaint was forwarded to Convener, SLCC vide letter No. SEBI/NRO/GN/NK/P/OW/2025/23958/1 dated September 08, 2025 as the entity was not registered with SEBI. The respondent has also enclosed along with his response a copy of the said letter.

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The respondent, in response to query no. 2, informed that the information sought is hypothetical in

nature. Accordingly, the same cannot be construed as "Information", as defined u/s 2(f)of the RTI Act.

However, respondent also informed that any complaint or information regarding misconduct and

corruption against employees of SEBI may be lodged on the portal of vigilance department which is on

SEBI website. The respondent also provided the link for accessing the same.

Ground of appeal – On perusal of the appeal, it appears that the appellant is not satisfied with the

response of the respondent.

5. I have perused the application and the response provided thereto. On consideration, with respect to

query no.1, I find that the respondent has adequately addressed the query by providing the information

available with him. With respect to query no. 2, I concur with the response of the respondent that the

information sought is in the nature of hypothetical query. I find that the said query cannot be construed

as seeking 'information' as defined under section 2(f) of the RTI Act. In this context, I note that the

Hon'ble Central Information Commission, in the matter of VR Srinivasan vs. CPIO, SEBI (Order dated

January 19, 2023), held that, "The Commission opined that the appellant has not sought any material information as

defined in section 2(f) of the RTI Act, 2005 and his queries were totally based upon a hypothetical situation, therefore, the

denial of information was proper." Notwithstanding the aforesaid, I find that the respondent has provided

appropriate guidance to the appellant. Accordingly, I do not find any deficiency in the response of the

respondent.

In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: December 10, 2025

RUCHI CHOJER

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